

a good, well equipped, sea-worthy launch of its own, to engage in anti-smuggling activities. It hires privately owned launches. It does not take the launches of the Coast Guard or Navy or Port Trust. The Customs Department permitted the officials to go on a rummaging trip, in rough weather, in a private launch without any safety equipments, like life boats, life jackets etc. The vessel 'M.V. Jala Yamuna' is a black-listed, suspect vessel, in the Customs records, with previous records of involvement in smuggling activities.

How the Customs Order the rummaging in rough weather, when this vessel, coming from Colombo, already touched the Ports of Bombay and Cochin, before coming to Madras? The newly recruited officials to the Customs Preventive Services are not given any comprehensive training in swimming, weaponry techniques of self-defence etc., for use in emergent situation. There are weapons with the Customs at Madras, but they were not used at all due to the fact that nobody has got any training to use it. The Customs at Madras earn a lot, but nothing is done to provide the requisite training in modern weapons, use of launches of their own etc. In the circumstances, I demand a judicial enquiry into the incident occurred on 15.4.1983.

(v) *Need for Restoration of daily Deposit Collection Schemes by Banks*

SHRI K.A. RAJAN (Trichur) : Despite assurances made by the Finance Ministry that the Government has requested the Indian Bank's Association to continue the Daily Deposit Collection Schemes in the Banking industry, the Deposit Collectors in various banks are being thrown out of job. Some of the banks had taken steps to slowly but steadily dry up the daily deposit accounts, by refusing to open new accounts, so that by efflux of time, the period of maturity of the existing accounts would expire and the total collection and the commission earned thereon would become nil. The Syndicate Bank which decided to continue the scheme has made the scheme so unattractive to the depositors and so unremunerative to the deposit collectors as to make the scheme unworkable.

Unless steps are taken to immediately restore the scheme in all the banks the thousands of deposit collectors will be rendered jobless adding to the social tension in the country.

The reasons the Bankers have been putting forth to justify winding up the schemes have been that it is not remunerative. But if the scheme is unremunerative, the solution is not to wind up the scheme but to make it remunerative in the best manner possible. Cutting the wages of the workers and/or stopping the service altogether rendering the thousands engaged in giving the service unemployed is surely not the best method to solve the problem. Those who do away with the scheme on the ground of non-liability have surely not taken into account the developmental potential and anti-inflationary potential of the Daily Deposit Collections Scheme.

Therefore, I urge upon you that immediately the scheme is restored where it has been or is being scrapped and to liberalise the scheme as before, to make it workable, till an impartial committee goes into the whole question and standardise the scheme for uniform implementation in all the banks.

(vi) *Bducational, Social and Economic Development of Aoula Constituency of U.P.*

श्री जयपाल सिंह कश्यप (आंवला) : उपाध्यक्ष महोदय, मैं अपने लोक समा संसदीय क्षेत्र आंवला की ओर केन्द्र एवं राज्य सरकार का ध्यान दिलाना चाहता हूँ कि बरेली-बनायूँ जिले में स्थित 5 विधान समा क्षेत्र जिनमें आंवला सना, फरीदपुर, दातगंज और विनावर शामिल हैं, बहुत ही पिछड़े हुए हैं। पूरे क्षेत्र में एक मी उद्योग एवं कारखाना नहीं है और एक मी डिग्री कालेज एवं केन्द्रीय स्कूल नहीं है। इस क्षेत्र के लोग साधन न होते के कारण बहुत बड़ी संख्या में बेरोजगार हैं और विकास के साधन न होने के कारण यहां के किसानों एवं दस्तकारों का उचित मूल्य नहीं मिल पाता है।